

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

**ORDERS OF THE BENCH**

**Date of Order: 24.09.2015**

OA No. 291/00535/2015

Mr. Devesh Tripathi, proxy counsel for  
Mr. Vinod Goyal, counsel for applicant.

The O.A. is filed seeking a direction directing the respondents to extend the benefit of 2<sup>nd</sup> MACP in the grade pay of Rs. 4600, pay band of Rs. 9300-34800, on completion of 20 years of service with pay fixation and arrears thereof.

The applicant submits that he has completed 20 years of service as on 01.12.2009 so he is entitled to get the 2<sup>nd</sup> financial up-gradation under the said scheme in the grade pay of Rs. 4600 instead of 4200 which has been given to the applicant w.e.f. 01.09.2008. It is also submitted that the applicant submitted representation on 19.06.2012, which has not been replied so far. It is contended that similarly situated employees have been given the benefit of 2<sup>nd</sup> financial up-gradation vide Annexure A/3 order dated 19.08.2011 and that they have been given the grade pay of Rs. 4600 on granting the benefit of 2<sup>nd</sup> MACP. In these facts and circumstances, the applicant approached this Tribunal seeking aforesaid reliefs.

We have perused the material on record and heard the learned counsel for the applicant. From the record, it is seen that the applicant submitted representation way back on 19.06.2012. We can notice that now recent representation has to be made seeking the relief sought for in the O.A.

In the circumstances, this Tribunal is not inclined to examine the merits of the contentions raised in the O.A. at this stage. We direct the applicant to submit a detailed representation before the respondent no. 2 within a period of two weeks from today seeking necessary reliefs.

In the facts and circumstances noticed above, the Original Application is disposed of directing the respondent no. 2 to consider and pass a reasoned and speaking order on the representation, if so filed as stipulated above, within a period of three months from the date of receipt of a copy of this order along with representation. The applicant shall also produce a copy of this order along with complete copy of paper book/OA before the respondent no. 2 within a period of two weeks from today. In view of the limited relief granted, the Original Application is disposed of without issuing notice to the respondents.

*Meena*  
(MS. MEENAKSHI HOOJA)  
ADMINISTRATIVE MEMBER

*Harun*  
(JUSTICE HARUN-UL-RASHID)  
JUDICIAL MEMBER